GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2685 ANSWERED ON:28.07.2014 REGIONAL LANGUAGES IN COURT S PROCEEDINGS Chinnaraj Shri Gopalakrishnan;Jardosh Smt. Darshana Vikram;Nayak Shri B.V.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received certain proposals from various State Governments to allow the use of their regional languages in the proceedings in various courts of the States;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the steps taken by the Government in this regard;

(d) whether the Government intends to request the Hon'ble Supreme Court to review its earlier decision to allow regional languages in judicial proceedings; and

(e) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE & COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): Government of India received requests from the Governments of Tamil Nadu, Gujarat and Chhattisgarh regarding use of Tamil, Gujarati and Hindi in the proceedings of the Madras High Court, Gujarat High Court and Chhattisgarh High Court respectively. Government had taken up these requests with the Chief Justice of India. The Full Court of the Supreme Court considered the requests for use of Hindi and regional languages in the High Courts in its meeting held on 11th October, 2012 and reiterated the earlier similar resolutions of the Full Court adopted in 1997 and 1999 to not accept the requests. The Government has abided by this decision.

(d) & (e) : The Government has again written to the Chief Justice of India on 04.07.2014 in this regard.